

[Mr. Speaker]

my refusal to give consent was not right and, therefore, there was a principle involved in it. I said that when once I had given a ruling, the hon. Members have to abide by it. Of course, they can send representations. I have been saying this from time to time. I am always willing to hear them and if I am convinced that my order has to be reviewed, I will certainly do so and will bring the matter up the next day. But the hon. Member is so impatient. He said that he wanted to raise a question of principle on the firing. When I said "No", he persisted in raising the matter and I thereupon asked him to withdraw.

Now he makes a statement saying that he himself wanted to walk out on account of the firing that took place and that by asking him to withdraw I have prevented him from attending the House for the rest of the day. This is very wrong. And if the hon. Member persists, I will have to take more severe disciplinary action against him and charge him for contempt of the House and contempt of the authority of the Speaker. He ought not to behave like this. I once again warn him that if he still persists, I may have to take very serious action against him. I have been very indulgent to him. Though he belongs to a party of only four members here, there is not a single occasion when I have not allowed him to speak. In those matters I have given him absolute liberty. But this hon. Member has been abusing my indulgence in this House. I have noticed it from time to time and I am not going to tolerate it.

Shri Braj Raj Singh: Sir, may I....

Mr. Speaker: Order, order. I am not going to allow him to speak.

Shri Braj Raj Singh: Then I walk out.

(Shri Braj Raj Singh then left the House.)

GENEVA CONVENTIONS BILL*

The Deputy Minister of Defence (Sardar Majithia): I beg to move for leave to introduce a Bill to enable effect to be given to certain international Conventions done at Geneva on the twelfth day of August, 1949, to which India is a party, and for purposes connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to enable effect to be given to certain international Conventions done at Geneva on the twelfth day of August, 1949, to which India is a party, and for purposes connected therewith."

The motion was adopted.

Sardar Majithia: I introduce the Bill.

KERALA APPROPRIATION BILL*, 1959-60

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1959-60.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1959-60."

The motion was adopted.

Shri Morarji Desai: I introduce the Bill.

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†Introduced with the recommendation of the President.